

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins) No. 860 of 2020

IN THE MATTER OF:

**Sri Ram Constructions
A Sole of Property of Sanjay
Kumar**

...Appellant

Vs.

**MC Nally Bharat Engineering
Company Ltd.**

...Respondent

Present:

For Appellants: Mr. Deepak Dhingra, Miranda Solaman, Advocates.

For Respondents: Mr. Kumar Anurag Singh, Mr. Zain A Khan, Advocates

**ORDER
(Through Virtual Mode)**

15.04.2021: Ld. Counsel for the Appellant submits that he has filed Rejoinder alongwith Written Submissions yesterday. However, the same is not with us. The Registry is directed to place the same with the file.

Ld. Counsel for the Appellant is directed to provide the copy to the Respondent Counsel.

Ld. Counsel for the Respondent seeks and is granted one-week time to file Written Submissions.

Let the matter be fixed 'For hearing' on **21st May, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

sc/kam